

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 50914 OF 2019

[Arising out of the Order-in-Appeal No. 16-18 (SM) CE/JPR/2019 dated 25/01/2019 passed by The Commissioner (Appeals), Central Excise & CGST, Jaipur.]

M/s Arya Alloys Pvt. Ltd.,
B-824, Phase – II, RIICO Industrial Area,
Bhiwadi, Alwar (Rajasthan) – 301 019.

Appellant

VERSUS

Commissioner, CGST, Commissionerate,
"A" Block, Surya Nagar,
Alwar – 301 001 (Rajasthan).

Respondent

APPEARANCE

None for the appellant.

Shri Rakesh Agarwal, Authorized Representative (DR) – for the
Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50523/2022

DATE OF HEARING : 16.06.2022

JUSTICE DILIP GUPTA

A discharge certificate in Form IV has been issued
regarding full and final settlement of the dues.

2. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(RAJU)
MEMBER (TECHNICAL)**